

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 24/81 SCHEDULED TO BE HELD ON 26.02.2013 BUT ACTUALLY HELD ON 12.03.2013.

The Meeting No. 24/81 of Norms Committee-II was held on 12.03.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri A.K.Mishra	MOS
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Shri K.K.Funda, AD	MSME
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date: 09.04.2013
	Decision : NC decided to refer the case to DIT. The case stands deferred and to be relisted on 09.04.2013 .			

2	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907	Defer Date:

		27.08.2010	09.04.2013
Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

3	Case No.: 30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

4	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

5	Case No.: 2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

6	Case No.: 63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

7	Case No.: 4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands			

deferred and to be relisted on **09.04.2013**.

8	Case No.: 8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

9	Case No.: 13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

10	Case No.: 14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

11	Case No.: 12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Closed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	
	Decision : NC observed that application of the copy has not been received from RA despite several reminders. Hence NC presumed ratification of NC is not required in the above case. The case may be treated as closed.			

12	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date: 09.04.2013
	Decision : The committee observed that comments of C&PC is awaited despite reminders hence decided to send a DO to JS, C&PC . The case stands deferred and to be relisted on 09.04.2013 .			

13	Case No.: 7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES	Meet No/Date:24/81-ALC2/2012	Status:Deferred and
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		LIMITED	26.02.2013	Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			
14	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

15	Case No.:7/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00473/AM12/	RLA File :03/95/040/00777/AM12/	Lic.No/Date:0310673372 29.12.2011	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/1/2012-IPEHMD dated 16.01.2013 as under:- The norms of above AA is ratified on net to net basis with accountability clause on 'Nil' wastage basis. R/A may take suitable consequential action accordingly.			

16	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

17	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date: 09.04.2013
	Decision The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

18	Case No.:15/49/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM12/	RLA File :03/95/040/00766/AM12/	Lic.No/Date:0310675713 10.01.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 09.04.2013.			

19	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

20	Case No.:19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

21	Case No.:6/3/81-ALC2/2012	Party Name:MSP STEEL & POWER LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Reject
	HQ File :01/81/050/00034/AM13/	RLA File :02/24/040/00205/AM12/	Lic.No/Date:0210174594 27.02.2012	
	Decision : NC observed that reply of firm has not been received despite reminders, hence decided to reject the case on ground of non receipt of reply. R/A may take suitable consequential action accordingly.			

22	Case No.:10/3/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Approved
	HQ File :01/81/050/00038/AM13/	RLA File :56/24/040/00004/AM12/	Lic.No/Date:5610000111 01.03.2012	Defer Date:
	Decision : As per recommendation of representative of MOS present in the meeting, NC decided to ratify the norms of above AA as per SION C-473. The import at SI No. 1 is allowed of relevant grade. R/A may take suitable consequential action accordingly.			

23	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date: 09.04.2013
	Decision : The committee observed that comments of C&PC is awaited despite reminders hence decided to send a DO to JS, C&PC . The case stands deferred and to be relisted on 09.04.2013 .			

24	Case No.:51/5/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Reject
	HQ File :01/81/050/00118/AM13/	RLA File :29/24/040/00006/AM12/	Lic.No/Date:2910016705 21.03.2012	Defer Date:
	Decision : . NC observed that reply of firm has not been received despite reminders, hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			

25	Case No.:23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

26	Case No.:16/5/81-ALC2/2012	Party Name:HYDRIL INTERNATIONAL PVT. LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468 30.03.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

27	Case No.:45/5/81-ALC2/2012	Party Name:VULCAN ENGINEERING CO.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00112/AM13/	RLA File :34/24/040/00019/AM13/	Lic.No/Date:3410033930 24.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(144)01TSW(B)50 dated 06.03.2013 as under:- The norms of above AA is ratified as per SION C-366. R/A may take suitable consequential action accordingly.			

28	Case No.:26/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM13/	RLA File :13/24/040/00006/AM13/	Lic.No/Date:1310039541 25.04.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 09.04.2013.			

29	Case No.:49/5/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00116/AM13/	RLA File :02/24/040/00013/AM13/	Lic.No/Date:0210176896 25.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(192)/11-ME dated 28.02.2013 as under: 1. Words “Thickness0.2 mm” may be suffixed with the description of Export product. 2. Words “Thickness 3.6 mm to 6 mm” may be suffixed with the description of import item. 3. Quantity of import item may be allowed with 1 % wastage as applied for. R/A may take suitable consequential action accordingly.			

30	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date: 09.04.2013
	Decision : The committee observed that comments of DIT is awaited despite reminders hence decided to send a DO to JS, DIT . The case stands deferred and to be relisted on 09.04.2013 .			

31	Case No.:14/9/81-ALC2/2012	Party Name:MERRITRONIX P.LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM13/	RLA File :09/24/040/00029/AM13/	Lic.No/Date:0910052426 30.04.2012	Defer Date: 09.04.2013
	Decision : NC observed that the reply of the firm has been received and forwarded to DIT for comments. The case stands deferred and to be relisted on 09.04.2013 .			

32	Case No.:37/5/81-ALC2/2012	Party Name:ASIAN COLOUR COATED ISPAT LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Reject
	HQ File :01/81/050/00104/AM13/	RLA File :05/23/040/00023/AM13/	Lic.No/Date:0510323627 01.05.2012	Defer Date:

Decision : NC observed that reply of firm has not been received despite reminders, hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.

33	Case No.:2/9/81-ALC2/2012	Party Name: ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM13/	RLA File :05/23/040/00022/AM13/	Lic.No/Date:0510323888 03.05.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 09.04.2013.			

34	Case No.:16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

35	Case No.:54/5/81-ALC2/2012	Party Name:SIEMENS LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Closed
	HQ File :01/81/050/00121/AM13/	RLA File :03/95/040/00131/AM13/	Lic.No/Date:0310696692 29.05.2012	
	Decision : NC observed that application of the copy has not been received from RA despite several reminders. Hence NC presumed that ratification of NC is not required in the above case. The case may be treated as closed.			

36	Case No.:16/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00247/AM13/	RLA File :56/24/040/00005/AM13/	Lic.No/Date:5610000535 29.05.2012	
	Decision : As per recommendation of representative of MOS present in the meeting, NC decided to ratify the norms of above AA as per SION C-473. The import at SI No. 1 is allowed of relevant grade. R/A may take suitable consequential action accordingly.			

37	Case No.:26/9/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00195/AM13/	RLA File :34/24/040/00053/AM13/	Lic.No/Date:3410034345 13.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(18)/2012tsw(B)/51 dated 06.03.2013 as under:			

Export Product: Rotor Poles unit- 2 set for 125 MW Hydro generator (each set contains 28 poles)

Total Net weight of export product: 160014 kg.

Import item	Quantity allowed
Damper Rod	596Kg. with nil wastage
Copper flat 55x18	362kg. with 1% wastage
Electrical Steel Sheet	112666 kg. with 10% wastage
Copper flat 5.5x70	24720 kg. with 1% wastage
Nomex Paper	314 kg. with 5% wastage
Copper flat 5.5x86	14735kg. with 1% wastage

R/A may take suitable consequential action accordingly.

38	Case No.:18/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00187/AM13/	RLA File :05/23/040/00072/AM13/	Lic.No/Date:0510327287 14.06.2012	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

39	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date: 09.04.2013
	Decision : NC observed that comments of DIPP are awaited and decided to send a reminder to DIPP (Chemical wing) to expedite comments. The case stands deferred and to be relisted on 09.04.2013 .			

40	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 09.04.2013 .			

41	Case No.:3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send another reminder to firm to expedite reply. The case stands deferred			

and to be re-listed on 09.04.2013.

42	Case No.:5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055 13.07.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 09.04.2013.			

43	Case No.:21/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM13/	RLA File :56/24/040/00011/AM13/	Lic.No/Date:5610000794 13.07.2012	Defer Date: 09.04.2013
	Decision : As per recommendation of representative of MOS present in the meeting, NC decided to ratify the norms of above AA as per SION C-473.The import at SI No. 1 is allowed of relevant grade. R/A may take suitable consequential action accordingly.			

44	Case No.:11/9/81-ALC2/2012	Party Name:ADOR POWERTRON LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Withdrawn
	HQ File :01/81/050/00180/AM13/	RLA File :31/83/040/00069/AM13/	Lic.No/Date:3110055034 18.07.2012	Defer Date:
	Decision : NC observed that the case earlier approved in NC M.No. 21/81 held on 15.01.2013 hence decided to withdrawn this case.			

45	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date: 09.04.2013
	Decision : The committee observed that comments of C&PC is awaited despite reminders hence decided to send a DO to JS, C&PC . The case stands deferred and to be relisted on 09.04.2013 .			

46	Case No.:22/12/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00253/AM13/	RLA File :34/24/040/00090/AM13/	Lic.No/Date:3410034692 23.07.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 09.04.2013.			

47	Case No.:27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

48	Case No.:10/12/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM13/	RLA File :04/24/040/00084/AM13/	Lic.No/Date:0410138485 30.07.2012	Defer Date: 09.04.2013
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 09.04.2013 .			

49	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 09.04.2013.			

50	Case No.:3/15/81-ALC2/2012	Party Name:MIPALLOY,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM13/	RLA File :04/24/040/00034/AM13/	Lic.No/Date:0410140089 27.09.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

51	Case No.:9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

52	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:24/81-ALC2/2012	Status:Deferred
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			26.02.2013	and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

53	Case No.:13/21/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00391/AM13/	RLA File :05/24/040/00268/AM13/	Lic.No/Date:0510337524 19.10.2012	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under: 1. Words “containing 13.04 MT. of Cold Rolled Stainless Steel Circles (Grade201)& 36.09 MT. of Cold Rolled Stainless Steel Circles (Grade 410)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import items at Sl. No. 1 &2 andtheir quantities may be allowed as 14.344 MT & 39.699 MT respectively inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

54	Case No.:14/21/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00392/AM13/	RLA File :04/24/040/00057/AM13/	Lic.No/Date:0410140599 19.10.2012	Defer Date:26.02.2013
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME.(copy enclosed) The case stands deferred and to be re-listed on 09.04.2013.			

55	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date: 09.04.2013
	Decision : : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 09.04.2013.			

56	Case No.:4/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00382/AM13/	RLA File :03/95/040/00418/AM13/	Lic.No/Date:0310714097 01.11.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for			

forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.

57	Case No.:6/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM13/	RLA File :03/95/040/00419/AM13/	Lic.No/Date:0310714087 01.11.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

58	Case No.:7/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00385/AM13/	RLA File :03/95/040/00420/AM13/	Lic.No/Date:0310714088 01.11.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

59	Case No.:8/21/81-ALC2/2012	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00386/AM13/	RLA File :03/95/040/00493/AM13/	Lic.No/Date:0310714098 01.11.2012	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under: - Word " Relevant" may be prefixed with the description of import items from Sl. No 1 to 9. - Quantities of import items from Sl. No.1 to 9 may be allowed as 3592.3 Kgs., 29.5Kgs., 7.12Kgs.,32.96 Kgs., 1414.2 Kgs., 50.84 Kgs., 128.8 Kgs., 8 Kgs. &99.4Kgs. respectively inclusive of 65 % wastage after taking clue from SION C-388. R/A may take suitable consequential action accordingly.			

60	Case No.:12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083 01.11.2012	Defer Date: 09.04.2013
	Decision : NC decided to forward the application to DIPP for examination and comments. The case stands deferred and to be re-listed on 09.04.2013.			

61	Case No.:11/21/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00389/AM13/	RLA File :04/24/040/00172/AM13/	Lic.No/Date:0410141024 15.11.2012	

Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 8209Kgs. after taking clue from Engineering Tables 4 & 5.

R/A may take suitable consequential action accordingly.

62	Case No.: 3/21/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status: Approved
	HQ File :01/81/050/00381/AM13/	RLA File :03/94/040/00699/AM13/	Lic.No/Date:0310714994 16.11.2012	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under: 1 Word "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 to 5. 2. Quantities of import items at Sl. No. 1 & 3 may be allowed as applied for i.e. 111.52 MT each inclusive of 33% wastage after 1/3rd recovery from scrap. 3. Quantities of import items at Sl. No. 2&4 may be allowed as applied for i.e. 66.811 MT each inclusive of 1 % wastage. 4.Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 101 MT inclusive of 1 % wastage R/A may take suitable consequential action accordingly.			

63	Case No.: 1/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00357/AM13/	RLA File :08/24/040/00243/AM13/	Lic.No/Date:0810116348 19.11.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

64	Case No.: 2/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00358/AM13/	RLA File :08/24/040/00217/AM13/	Lic.No/Date:0810116349 19.11.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

65	Case No.: 1/21/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00379/AM13/	RLA File :29/21/040/00006/AM13/	Lic.No/Date:2910019168	Defer Date:

		26.11.2012	09.04.2013
Decision : NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(283)2011-ME dated 28.12.2013 (copy enclosed). The case stands deferred and to be re-listed on 09.04.2013.			

66	Case No.:2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date: 09.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.			

67	Case No.:5/21/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00383/AM13/	RLA File :03/95/040/00676/AM13/	Lic.No/Date:0310716192 03.12.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

68	Case No.:15/21/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00393/AM13/	RLA File :34/24/040/00222/AM13/	Lic.No/Date:3410035748 28.12.2012	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

69	Case No.:16/21/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00394/AM13/	RLA File :05/23/040/00398/AM13/	Lic.No/Date:0510342444 03.01.2013	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

70	Case No.:17/21/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00395/AM13/	RLA File :08/24/040/00296/AM13/	Lic.No/Date:0810117396 07.01.2013	Defer Date: 09.04.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.

71	Case No.:19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

72	Case No.:1/24/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:24/81-ALC2/2012 26.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM13/	RLA File :08/24/040/00350/AM13/	Lic.No/Date:0810118295 11.02.2013	Defer Date: 09.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.04.2013.			

Offline cases of 26.02.2013

Sl. No. 367

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 24/81	F.No.01/81/050/0488/AM10/DES-II
Dated:26.02.2013	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : The committee observed that comments of C&PC is awaited despite reminders hence decided to send a DO to JS, C&PC . The case stands deferred and to be relisted on **09.04.2013.**

Sl No. 368

CASE NO. –AR-01	M/s Mercury Industries Ltd.
Meeting No. 24/81	F.No.01/81/50/202/AM12/DES-II

Dated:26.02.2013	Advance licence No. 0610022807 dtd 12.07.2011
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Decision: NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on **09.04.2013**.

Sl No. 369

CASE NO. AR-28	M/s JSW Severfield Structures
Meeting No. 24/81	F.No.01/81/50/238/AM12/DES-II
Dated:26.02.2013	Advance licence No. 0310648317 dtd 12.08.2011

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

1. Description of Export product may be modified as “ Fabricated Steel Structure containing 722.30 MT of Non Alloy Hot Rolled Steel Sections, 1062.33 MT of Non Alloy Hot Rolled Steel Plates, 557.3 MT of Roof Sheetting & Wall Cladding including accessories & fixing materials & 50 MT of Crane Rails”
2. Net weight of export product may be modified as 5645.19 MT.
3. Word “relevant” may be prefixed with the description of import items at Sl. No. 1, 2, 8 & 9.
4. Quantity of import item at Sl. No. 1 may be allowed 736.746 MT as 1.02 Kgs./Kg. content in the export product.
5. Quantity of import item at Sl. No. 2 may be allowed 1115.45 MT as 1.05 Kgs./Kg. content in the export product.
6. Quantity of import item at Sl. No. 8 may be allowed 557.34 MT as on net to net basis as claimed by the firm.
7. Quantity of import item at Sl. No. 9 may be allowed as applied for i.e. 50 MT as on net to net basis as claimed by the firm
8. Rest of the import items from Sl. No. 3 to 7 may be deleted as the same not imported by the firm.

R/A may take suitable consequential action accordingly.

Sl No. 370

CASE NO. AR-35	M/s PME Power Solutions(I) Ltd., Noida
Meeting No. 24/81	F.No.01/81/50/90/AM09/DES-II
Dated:26.02.2013	Advance licence No. 0510216261 dtd 12.02.2008

Decision : NC decided to refer the above case to Policy Interpretation Committee along with comments of DHI ,for taking view on the matter.

Sl No. 371

CASE NO. AR- 48	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 24/81	F.No.01/81/50/764/AM09/DES-II
Dated:26.02.2013	Advance Licence No. 0710063303 dated 27.02.2009

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

- 1 Word “Relevant” may be prefixed with the descriptions of import items at Sl. No.1 & 2.

2. Quantity of import item at Sl. No. 1 may be allowed as 10668 Sq. Meters on net to net basis as claimed by the firm.

3. Quantity of import item at Sl. No. 2 may be allowed as 6699 Sq. Meters inclusive of 5 % wastage

R/A may take suitable consequential action accordingly.

Sl No. 372

CASE NO. AR- 49	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 24/81	F.No.01/81/50/376/AM09/DES-II
Dated:26.02.2013	Advance Licence No. 0710059597 dated 08.09.2008

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

1. Net Weight of export products from Sl. No. 1 to 9 may be specified as 274422 Kgs., 92234 Kgs., 27286 Kgs., 57477 Kgs., 13153 Kgs., 103193 Kgs., 9017 Kgs., 4547 Kgs. & 5254 Kgs. respectively.
2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No.1 to 4, 18,19, 28, 29 & 34 .
3. Quantity of import item at Sl. No. 1 may be allowed as 149331 Kgs. inclusive of 2% wastage.
4. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed on net to net basis as claimed by the firm. However, the total quantities of import items at Sl. No. 2, 3 & 4 put together may be restricted to 37100 Meters.
5. Quantities of import items from Sl. No. 5 to 8 may be allowed on net to net basis with accountability clause.
6. Quantities of import items from Sl. No. 9 to 17 may be allowed on net to net basis with accountability clause. However, the total quantities of import items from Sl. No. 9 to 17 put together may be restricted to 232700 Nos.
7. Total quantities of import items at Sl. No. 18 & 19 put together may be allowed as 4272 Sq. Meters inclusive of 5 % wastage.
8. Quantities of import items from Sl. No. 20 to 27 may be allowed as 2849 Sq. Meters, 949 Sq. Meters, 80.71 Sq. Meters, 177.14 Sq. Meters, 694.14 Sq. Meters, 255 Sq. Meters, 1772 Sq. Meters & 35.2 Sq. Meters on net to net basis as claimed by the firm.
9. Quantity of import item at Sl. No. 28 may be allowed as 4439.5 Sq. Meters inclusive of 5 % wastage.
10. Quantities of import items from Sl. No. 29 to 34 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

Sl No. 373

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 24/81	F.No.01/81/50/1642/AM04/DES-II

Dated:26.02.2013	Advance Licence No. 3410009867 dated 04.03.2004
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Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.

Sl No. 374

CASE NO. AR- 65	M/s. Ratnesh Metal Industry Pvt. Ltd.
Meeting No. 24/81	F.No.01/81/50/374/AM11/DES-II
Dated:26.02.2013	Advance Licence No. 0810085115 dated 21.12.2009

Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on **09.04.2013**.

Sl No. 375

CASE NO. AR- 66	M/s. Alstrong Enterprises India Pvt. Ltd.
Meeting No. 24/81	F.No.01/81/50/211/AM11/DES-II
Dated:26.02.2013	Advance Licence No. 0510267939 dated 12.07.2010

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

1. Although the requirement of import item at Sl. No.2 i.e. LDPE Granules (Reprocessed) is assessed as 59528 Kgs. inclusive of 5 % wastage, however its quantity may be allowed as applied for i.e. 28317 Kgs.
2. Import item at Sl. No. 3 i.e. LDPE Granules (Virgin) may be deleted as requested by the firm.

R/A may take suitable consequential action accordingly.

Sl No. 376

CASE NO. AR- 67	M/s. Asiatic Electricals & Switchgear Pvt. Ltd.
Meeting No. 24/81	F.No.01/81/50/812/AM09/DES-II
Dated:26.02.2013	Advance Licence No. 0510239236 dated 31.03.2009

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(16)/2009/TSW(B)/37 dated 18.03.2013 as under:

Import of copper Strips (electrolytic grade) is allowed @1.01 kg/kg content in the export product with accountability clause.

R/A may take suitable consequential action accordingly.

Sl No. 377

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
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Meeting No. 24/81	F.No.01/81/50/971/AM07/DES-II
Dated:26.02.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(135)/2012TSW(B)/39 dated 22.2.2013 (copy enclosed). The case stands deferred and to be re-listed on 09.04.2013.

SI No. 378

CASE NO. AR- 69	M/s. Narayan Powertech (P) Ltd.
Meeting No. 24/81	F.No.01/81/50/1582/AM06/DES-II
Dated:26.02.2013	Advance Licence No. 3410015668 dated 29.12.2005

Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(135)/2012TSW(B)/40 dated 22.2.2013 (copy enclosed). The case stands deferred and to be re-listed on 09.04.2013.

SI No. 379

CASE NO. AR- 70	M/s. Narayan Powertech (P) Ltd.
Meeting No. 24/81	F.No.01/81/50/78/AM07/DES-II
Dated:26.02.2013	Advance Licence No. 3410015923 dated 24.4.2006

Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(135)/2012TSW(B)/40 dated 22.2.2013 (copy enclosed). The case stands deferred and to be re-listed on 09.04.2013.

SI No. 380

CASE NO. AR- 71	M/s. Minox metal (P) Ltd, Bangalore
Meeting No. 24/81	F.No.01/81/50/432/AM10/DES-II
Dated:26.02.2013	Advance Licence No. 0710069470 dated 19.01.2010

Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on **09.04.2013**.

SI No. 381

CASE NO. AR- 72	M/s. Bonlon Steels Pvt. Ltd.
Meeting No. 24/81	F.No.01/81/50/163/AM13/DES-II
Dated:26.02.2013	Advance Licence No. 0510321901 dated 10.4.2012

Decision: NC after deliberating on above case decided to maintain its earlier decision and reject the case.

Sl No. 382

CASE NO. AR- 73	M/s. Bharat Udyog,
Meeting No. 24/81	F.No.01/81/50/228/AM10/DES-II
Dated:26.02.2013	Advance Licence No. 1810002271 dated 27.06.2008

Decision: NC decided to modify the norms of above AA as per written comments of MSME vide UO No.30(282)2008-ME dated 1.2.2013 as under:-

1 For export item at Sl No.1(Pure Lead) the import is allowed 367.5 MT with 5% wastage.

2 For export item at Sl No. 2(Antimonial Lead) import is allowed 76.92 MT.

R/A may take suitable consequential action accordingly.

Sl. No.383

CASE NO. AR-75	M/s Rahee Track Technologies (P) Ltd.
Meeting No. 24/81	F. No. 01/81/50/239/AM-12/DES-II
Dated:26.02.2013	Advance Licence No. 0210161414 dated 30.06.2011

Decision: As per recommendation of representative of DIPP present in the meeting, NC decided to send a letter to firm to submit following information:-

1. Sl No.11 of SDF.

The case stands deferred and to be relisted on **09.04.2013**.

Sl. No.384

CASE NO. AR-76	M/s Rajguru Enterprises (P) Ltd., Mumbai.
Meeting No. 24/81	F. No. 01/85/50/141/AM-12/DES-II
Dated:26.02.2013	Advance Licence No. 0310657016 dated 29.09.2011

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

Taking clue from SION C-22, Advance Authorisation is ratified as under:

1. Words “containing 186 MT of Magnetic/Non-Magnetic Stainless Steel” may be suffixed with the description of export product.
2. Words “of relevant grade & thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 199.02 MT inclusive of wastage of 7 % as claimed by the firm.

R/A may take suitable consequential action accordingly.

Sl. No.385

CASE NO. AR-77	M/s Emerson Process management (India) P. Ltd
Meeting No. 24/81	F. No. 01/81/50/228/AM10

Dated:26.02.2013	Advance Licence No. 0310446118,0310423017,0310464168
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Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 09.04.2013.

Sl. No.386

CASE NO. AR-78	M/s Svam Packaging industries Ltd
Meeting No. 24/81	F. No. 01/81/50/313/AM12/DES-II
Dated:26.02.2013	Advance Licence No. 0510305247 dated 14.10.2011

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

1. Words "width Less than 770 mm" may be suffixed with the description of export item.
2. Words "width 770 mm and above" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 16665 Kgs. inclusive of 1% wastage.

R/A may take suitable consequential action accordingly.

Sl No. 387

CASE NO. AR-84	M/s Leitner Shriram manufacturing Ltd.
Meeting No. 24/81	F. No. 01/81/50/368/AM12/DES-II
Dated:26.02.2013	Advance Licence No. 0410128908 dated 04.10.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **09.04.2013**.

Sl No. 388

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 24/81	F. No. 01/81/50/774/AM08/DES-II
Dated:26.02.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007 ii. 0910030628 dated 21.06.2007 iii. 0910030867 dtd 12.7.2007

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **09.04.2013**.

Sl No. 389

CASE NO. AR-86	M/s Vijai Electrical Ltd.
Meeting No. 24/81	F. No. 01/81/50/196/AM12/DES-II
Dated:26.02.2013	Advance Licence No. 0910047301 dated 24.6.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **09.04.2013**.

Sl No. 390

CASE NO. AR-87	M/s Mahendra Industries , Bangalore
Meeting No. 24/81	F. No. 01/81/50/442/AM09/DES-II
Dated:26.02.2013	Advance Licence No. 0710060318 dated 07.10.2008

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:

1. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 4777Kgs. on net to net basis.
2. After taking clue from SION C-1639, quantity of import item at Sl.No. 2 may be allowed as 124.4Kgs. inclusive of 1% wastage

R/A may take suitable consequential action accordingly.

SI No. 391

CASE NO. AR-88	M/s Visicorp Motherson Ltd., N.Delhi
Meeting No. 24/81	F. No. 01/81/50/867/AM06/DES-II
Dated:26.02.2013	Advance Licence No. 05101074841 dated 21.1.2006

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **09.04.2013**.

SI No 392

CASE NO. AR-89	M/s Ala Industrial Corp.
Meeting No. 24/81	F. No. 01/81/50/403/AM12/DES-II
Dated:26.02.2013	Advance Licence No. 0310661017 dated 21.10.2011

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on **09.04.2013**.

SI No. 393

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 24/81	F. No. 01/80/162/15/AM08/DES-II
Dated:26.02.2013	Advance Licence No. 0310420517 dated 22.02.2007

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on **09.04.2013**.

PART – C – DEFERRED

Sl. No. 75

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 24/81	F.No.01/81/162/009/AM'11/DES-II
Dated:26.02.2013	

Decision : The committee observed that comments of M/o Mines is awaited despite reminders hence decided to send a DO to JS, M/o Mines . The case stands deferred and to be relisted on **09.04.2013**.

SI No. 76

CASE NO. C- 14	M/s. Honeywell Electrical Devices and Systems India Ltd.
Meeting No. 24/81	F.No.01/81/162/0007/AM'12/DES-II
Dated:26.02.2013	Request for modification in wastage norms in r/o M/s. Honeywell Electrical Devices and Systems India Ltd, an 100% EOU unit.

Decision : NC observed that comments of MSME is awaited and decided to send a reminder to MSME (Electrical wing) to expedite comments. The case stands deferred and to be relisted on **09.04.2013**.

SI No. 77

CASE NO. C- 18	M/s. Sterlite Industries Ltd
Meeting No. 24/81	F.No.01/81/162/349/AM'13/DES-II
Dated:26.02.2013	Fixation of adhoc norms in r/o Annual AA No. 0310642197 dated 13.07.2011

Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(53)/2011-ME dated 20.02.2013 as under:
The import of Off Grade Cathode is allowed with 2% wastage for export of Copper Cathode/ Continuous Cast Copper wire rod.

R/A may take suitable consequential action accordingly.

Sl. No.78

CASE NO. C-20	M/s Ravin Cables Ltd
Meeting No. 24/81	F. No. 01/81/162/590/AM13/DES-II
Dated:26.02.2013	Seeking clarification in r/o Advance Licence No. 0310425951 dtd 09.04.2007 issued under SION

Decision : NC observed that the above licence is issued under SION , hence RA may take suitable action accordingly.

SI No. 79

CASE NO. C-23	M/s Apar Industries Ltd.
Meeting No. 24/81	F. No. 01/81/162/686/AM13/DES-II
Dated 26.02.2013	Modification of SION C-1, C-7, C-1394 and C-1479.

Decision : NC decided to reject the firm's request for modification of above SIONs as per written comments of DIPP vide their UO No. 7/236/2012-TSW/36 dated 08.03.2013 on following ground:-

Aluminium Plate is a value added item and making of aluminium rod by melting Aluminium plate is not a desirable activity. Hence proposal of firm to allow import of Aluminium plate for manufacture of aluminium conductors in above SIONs may not be considered.

SI No. 80

CASE NO. C-24	M/s Oil Country Tubular Ltd.
Meeting No. 24/81	F. No. 01/81/162/666/AM13/DES-II
Dated 26.02.2013	Fixation of new SION for export product Integral Heavy Weight Drill Pipe

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **09.04.2013**.
